

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1853
ANSWERED ON:22.11.2010
PURVIEW OF CHILD LABOUR
Singh Baba Shri K.C.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government intends to increase the age limit of child labour from fourteen to eighteen years;
- (b) if so, the details thereof;
- (c) the details of other initiatives being launched by the Government to make the country free of child labour;
- (d) whether the Government or any Non-Governmental Organisations (NGOs) has conducted/proposes to conduct any survey in regard to factories/companies which are not complying with the child labour (Prohibition and Regulation) Act; and
- (e) if so, the details thereof and the action taken against the violators found guilty in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): No, Madam.

(b): does not arise.

(c): The Government is following robust multi-pronged strategy to tackle the problem of child labour. It comprises of statutory and legislative measures, rescue and rehabilitation, universal primary education, poverty alleviation and employment generation schemes. The objective is to create an environment where families are not compelled to send their children to work. For the rehabilitation of child labour, the Government is implementing National Child Labour Project Scheme in 266 districts in 20 States covering around 3.39 lakhs children through 8710 special schools. Under the scheme of National Child Labour Project (NCLP), children withdrawn from hazardous work are admitted into Special Schools, where these children provided with accelerated bridging education, vocational training, nutrition, stipend and health care facilities etc., before they are mainstreamed into regular education system.

(d) & (e): Under Section 14 of the Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years. State Govts. are the appropriate Government for implementation for the provisions of the child Labour (P&R) Act. So far, 24829 convictions were made against 245682 violations.